

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 165/96

Date of Order: 9/2/96

Between: Y. Bhaskara

.. Applicant

and

1. The Sub-Divisional Officer,
Telecommunications,
Dharmavaram.
2. The Telecom District Manager,
Anantapur.
3. The Chief General Manager, Telecom,
Doorsanchar Bhawan, Hyderabad.

Respondents.

For the Applicant: :- Mr. K. Venkateswar Rao

For the Respondents: Mr. K. Ramuloo
~~XXX/XAD/CGSC~~

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN : MEMBER(ADMN)

contd..

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OA 165/96.

Dt. of Order: 9-2-96.

(Order passed by Hon'ble Shri R.Rangarajan,
Member (A)).

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The applicant in this O.A. was engaged as a Casual Labourer Mazdoor with effect from 1-3-92 and he was continued as such till 30-4-93. Thereafter he was dis-engaged and was not re-engaged also.

2. This O.A. is filed praying for a declaration that the applicant is entitled for re-engagement as Casual Labourer Mazdoor under the control of the Telecom District Manager, Anantapur, in terms of various instructions issued by the Director General Telecommunications and also as per Lr.No.TA/LC/1-2/III dt.21-10-91 and letter No.TA/RE/20-2/Rlgs/Corr., dt.22.2.93 issued by the Chief General Manager Telecommunications, Hyderabad by holding the action of the respondents in not re-engaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the constitution.

3. It is admitted that the applicant had service to the extent of 420 days by & ~~mix~~ virtue of his earlier engagement as Casual Labourer. Hence he has to be preferred if any Casual Labourer is recruited other than through Employment Exchange from the Open Market. But his long absence cannot be condoned.

4. In the result, the following direction is given :-

"The applicant should be re-engaged if there is work in future



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in preference to freshers
who are not sponsored by
the Employment Exchange,
if there is work, in the same
Unit from where he was dis-
engaged last. If in pursuance
of this direction he is going to
be re-engaged, none who is ax
will be retrenched."

5. The O.A. ordered accordingly at the admission stage itself.

No order as to costs. //

memorandum

Y.L.K.R.
(Y. NELADRI RAO)

Dated: 9th February, 1996.
Dictated in Open Court.

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DEPUTY REGISTRAR(S)

To

1. The Sub Divisional Officer, Telecommunications, Dharmavaram.
2. The Telecom District Manager, Ananthapur.
3. The Chief General Manager, Telecom, Doosanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.K.Ramuloo, CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

13/18
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 9-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 165/96

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed. at the admission stage.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

27 FEB 1996

हैदराबाद न्यायालय
HYDERABAD BENCH